

## NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 20.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP /217/59/HDB/2017
NAME OF THE COMPANY	
	Vestal Educational Services Private Limited
NAME OF THE PETITIONER(S)	Sandeep Daga
NAME OF THE RESPONDENT(S)	Vestal Educational Services Private Limited & (04) Others
UNDER SECTION	59

## Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
VIII VASIRBODY	ADVOCATE	VASTREDON, VEHAL Q GMAIL.COM OSSOZOTOIS	Vin

## Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
	Name of the Counsel(s)	Name of the Counsel(s)  Designation	Name of the Counsel(s)  Designation  E-mail & Telephone No.

Heard Shri Vimal Vasireddy, Learned Counsel for the Petitioner.

The Learned Counsel for the Petitioner submit that it is not in dispute that the amount in question was paid to the Respondent by way of cheque and they have also submitted bank statement to that extent. However, he did not submit the proof as to why and what circumstances and for purpose the amount is paid. The learned Counsel wanted to prove with regard to the object for the deposits made in the Respondent Company. Post the matter on 26.10.2017.

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Member (T)

Member (J)

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